GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3287 ANSWERED ON:01.08.2014 INDUSTRIAL INCENTIVES TO ANDHRA PRADESH Maganti Shri Murali Mohan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government of Andhra Pradesh has requested Central Government to sanction industrial incentives and concessions for a period of 15 years in accordance with the provision of the Andhra Pradesh Reorganisation Act; and
- (b) if so. the details thereof and the time by which such sanction is likely to take place?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (NIRMALA SITHRAMAN)

(a) & (b): A proposal from the Government of Andhra Pradesh was received in the Department of Industrial Policy & Promotion for fiscal and other incentives including tax concessions. The proposal include 100% exemption of excise duty, Income Tax and Service Tax apart from fiscal incentive of 3% Interest Subsidy, 100% Insurance Subsidy and 30% Capital Investment Subsidy, for a period of 15 years.

The above proposal is under examination.